

वहाँ से बर्थ आरक्षण करवाता है तो उसे बर्थ आरक्षण व्यय की प्रतिपूर्ति नहीं की जाती है ; और

(ख) यदि हाँ, तो इसके क्या कारण हैं ?

† [Grant of L.T.C. to Government employees

1172. SHRI NATHI SINGH: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to TJstarred Question 1245 given in the Rajya Sabha on the 8th March, 1979 and state:

(a) whether it is a fact that the berth reservation charges are reimbursed to a Government employee only if he gets his reservation made at the starting point of his journey, while in case the employee is unable to get the berth reservation for the connecting train from the starting point and gets the berth reservation at the station of change over to other train the berth reservation charges are not reimbursed to him; and

(b) if so, what are the reasons therefor?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटील) : (क) छुट्टी यात्रा रियायत योजना के अधीन सरकारी कर्मचारियों के मुख्यालयों तथा गन्तव्य स्थान के बीच की रेल यात्रा के व्यय के लिए सरकार का दायित्व सबसे छोटे मार्ग द्वारा "सीधे टिकट" के आधार पर लगने वाले किराए के अंश तक सीमित है। जब कोई सीधा टिकट गन्तव्य स्थान तक के लिए खरीदा जाता है तो इस किराए में बर्थ आरक्षण प्रभार सम्मिलित होंगे जिनकी प्रतिपूर्ति की जा सकती है।

(ख) प्रश्न नहीं उठता।

† [ ] English translation.

[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Under the Leave Travel Concession Scheme, Government's liability for the cost of railway journey between the Government's headquarters and the place of visit is limited to the share of the fare by the shortest route on a "through ticket" basis. When a through ticket is purchased upto the destination, the fare will be inclusive of the berth reservation charges which are reimbursible.

(b) Does not arise.]

### Introduction of mechanised mining In the Indian Rare Earths Limited

1173. SHRI M. MOSES: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have taken a decision to introduce mechanised mining in place of manual mining in the plant of the Indian Rare Earths Limited at Mana-valakurichi in Kanyakumari district of Tamil Nadu;

(b) if so, what are the details thereof;

(c) whether it is a fact that a large number of workers engaged at present on the plant are likely to be rendered unemployed;

(d) if so, what are the circumstances under which Government have taken such a decision; and

(e) whether it is a fact that Aerates of mechanised and manual collection of sand are Rs. 5.95 and Rs. 5.40 MT respectively;

(f) whether it is a fact that one of the terms of the tender is that the contractors should not engage more than 17 people for carrying out the whole operation and execution of the entire work and that preference will be given to those who can carry out the work by engaging minimum number of workers;

(g) if so, what are the reasons for incorporating such a term in the tender;

(h) whether Government propose to reconsider their decision of introducing mechanised mining; and

(i) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) and (b) No, Sir. Howewveit^ the Company has invited tender for mechanised mining for additional requirements of sand, which will not replace the existing manual mining.

(c) No, Sir.

(d) Does not arise.

(e) Competitive bids were not invited for manual mining in respect of the additional requirements of sand.

(f) and (g) Yes, Sir. The type of mining envisaged for additional requirements of sand will utilise specialised machinery involving employment of about 15 to 17 skilled operators only.

(h) and (i) The final decision on the introduction of mechanised mining for additional requirements of sand will be taken by the Company taking into account the need for adoption of mechanised mining for additional requirements of sand on technological grounds due to the type of mining^ scale of operations, the supplementary nature of the requirements and the fact that it is not intended to replace the existing manual mining operations.

**Communication to Prime Minister  
from Ma Yoga Laxmi of the Rajneesh  
Ashram**

1174. DR. RAFIQ ZAKARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Prime Minister has received a communication from Ma Yoga Laxmi of the Rajneesh Ashram, Pune in regard to the rape of a 15-year old American girl by an Inspector of the Foreign Registration Branch, D. J. Bhosle;

(b) if so, what are the details of this communication; and

(c) what steps Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) In her letter to the Prime Minister, Ma Yoga Laxmi has mentioned about the molestation of a 15 year old American girl by so Inspector of Police of Pune and about his accepting large sums of money from foreigners desirous of prolonging their stay in India.

(c) On a complaint made to the Anti-Corruption Bureau of the Government of Maharashtra, a trap was arranged at a hotel in Pune and on offence under Section 161 IPC and 5(1) (b) of the Prevention of Corruption Act read with Sections 354 IPC and 66(1) (b) of the prohibition Act has been registered by the Anti-Corruption Bureau and is under investigation.

**Inclusion of 'communal riots' in the  
Concurrent List**

1175. DR. RAFIQ ZAKARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that there is a long standing demand by the religious minorities in India that the subject of "communal riots" be brought under the Concurrent List; and

(b) if so, whether Government propose to include "communal riots" in the Concurrent List when the legislation to include the subject of "ban on cow slaughter" in the Concurrent List is brought before Parliament?